

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 05
(IB)-24(PB)/2018

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Shakti Bhog Foods Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 11.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For RP/Applicant	:	Appearance not marked
For Respondent	:	Mr. Milan Negi, Advocate CA Vijay Kumar Gupta for R1 in IA-1974/23
For the CoC	:	Mr.Ankur Mittal, Ms.Sabhya Jain, Advs.

ORDER

IA-1973/2023

Ld. Counsel for the RP appeared.

Ld. Counsel Mr. Milan Negi appeared on behalf of Respondent Nos. 2 to 4. Despite the opportunity, no reply has been filed by the respondents.

By way of sheer indulgence, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

There is no appearance on behalf of Respondent No. 1. Thus Respondent No. 1 is proceeded as ex-parte.

List the matter **on 11.10.2023** for a physical hearing.

IA-1974/2023

As prayed by the Ld. Counsel appearing on behalf of the respondents, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

List the matter **on 11.10.2023** for a physical hearing.

IA-1977/2023

As prayed by the Ld. Counsel appearing on behalf of the respondents, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

List the matter **on 11.10.2023** for a physical hearing.

IA-2685/2023

Ld. Counsel for the RP appeared.

Ld. Counsel Mr. Milan Negi appeared on behalf of Respondent Nos. 2 to 4. Despite the opportunity, no reply has been filed by the respondents.

By way of sheer indulgence, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

There is no appearance on behalf of Respondent No. 1. Thus Respondent No. 1 is proceeded as ex-parte.

List the matter **on 11.10.2023** for a physical hearing.

IA-3166/2023

Ld. Counsel for the RP appeared.

Ld. Counsel Mr. Milan Negi appeared on behalf of Respondent Nos. 2 to 4. Despite the opportunity, no reply has been filed by the respondents.

By way of sheer indulgence, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

There is no appearance on behalf of Respondent No. 1. Thus Respondent No. 1 is proceeded against ex-parte.

List the matter **on 11.10.2023** for a physical hearing.

IA-3187/2023

As prayed by the Ld. Counsel appearing on behalf of the respondents, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

List the matter **on 11.10.2023** for a physical hearing.

IA-3245/2023

Ld. Counsel for the RP appeared.

Ld. Counsel Mr. Milan Negi appeared on behalf of Respondent Nos. 2 to 4. Despite the opportunity, no reply has been filed by the respondents.

By way of sheer indulgence, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

There is no appearance on behalf of Respondent No. 1. Thus Respondent No. 1 is proceeded as ex-parte.

List the matter **on 11.10.2023** for a physical hearing.

IA-3951/2023

Ld. Counsel for the RP appeared.

Ld. Counsel Mr. Milan Negi appeared on behalf of Respondent Nos. 2 to 4. Despite the opportunity, no reply has been filed by the respondents.

By way of sheer indulgence, one last opportunity is granted to the respondents to file their reply within a week, failing which the captioned application will be heard on the basis of the documents and pleadings available in the record.

There is no appearance on behalf of Respondent No. 1. Thus Respondent No. 1 is proceeded as ex-parte.

List the matter **on 11.10.2023** for a physical hearing.

IA-3955/2023

Ld. Counsel for respondent Nos. 2 to 4 appeared and submitted that the copy of the application has not yet been made available to the respondents.

Ld. Counsel for the RP is directed to serve a copy of the application to the respondents.

Respondent nos. 2 to 4 are directed to file a reply to the same before the next date of hearing.

There is no appearance on behalf of Respondent No. 1. Thus Respondent No. 1 is proceeded as ex-parte.

List the matter **on 11.10.2023** for a physical hearing.

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**(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)**

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**(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)**